

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, I beg to announce the order of Government business for the week commencing 27th May, 1957. The business for the week will consist of:—

- (i) Consideration of business carried over from today's Order Paper;
- (ii) The Central Sales Tax (Amendment) Bill, 1957—Consideration and passing;
- (iii) The Copyright Bill, 1957, as passed by Rajya Sabha—consideration and passing (*time permitting*).
- (iv) General discussion of General Budget on 28th, 29th and 30th May, 1957. The Minister of Finance will reply to the debate on 31st May, 1957.

ELECTION TO COMMITTEES

CENTRAL SILK BOARD

The Minister of Industry (Shri Manubhai Shah): I beg to move:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Central Silk Board."

Mr. Speaker: The question is:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Central Silk Board."

The motion was adopted.

INDIAN CENTRAL SUGARCANE COMMITTEE

The Deputy Minister of Food (Shri M. V. Krishnappa): I beg to move:

"That in pursuance of rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Sugarcane committee."

Mr. Speaker: The question is:

"That in pursuance of rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Sugarcane committee."

The motion was adopted.

INDIAN CENTRAL JUTE COMMITTEE

The Minister of Co-operation (Dr. P. S. Deshmukh): I beg to move:

"That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F.254/34/A, dated the 28th May, 1956, as amended by the Ministry of Food and Agriculture Resolution No. NF/4-13/53-Com.II, dated the 17th December, 1955, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Jute Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 254/34/A, dated the 28th May, 1956, as amended by the Ministry of Food and Agriculture Resolution No. NF/4-13/53-Com.II, dated the 17th December, 1955, the Members of Lok Sabha do proceed to

elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Jute Committee."

The motion was adopted.

INDIAN CENTRAL COCONUT COMMITTEE

Dr. P. S. Deshmukh: I beg to move:

"That in pursuance of clause (g) of section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Central Coconut Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (g) of section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Central Coconut Committee."

The motion was adopted.

EMPLOYEES' STATE INSURANCE CORPORATION

The Minister of Labour and Employment and Planning (Shri Nanda): I beg to move:

"That in pursuance of clause (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the Employees' State Insurance Corporation"

Mr. Speaker: The question is:

"That in pursuance of clause (i) of section 4 of the Employees'

State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the Employees' State Insurance Corporation"

The motion was adopted.

ESTIMATES COMMITTEE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (i) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among their number to be Members of the Committee on Estimates for the period commencing from the 1st June, 1957 to the 30th April, 1958".

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (i) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among their number to be Members of the Committee on Estimates for the period commencing from the 1st June, 1957 to the 30th April, 1958".

The motion was adopted.

PUBLIC ACCOUNTS COMMITTEE

Shri Satya Narayan Sinha: I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among their number to be Members of the Committee on Public Accounts for the period commencing from the 1st June, 1957, to the 30th April, 1958".